

Notifications and Orders

(142) Direction regarding building plans - In exercise of the powers conferred under section 4 of the Capital of Punjab (Development and Regulation) Act, 1952, 1, Sailjay Kumar, I.A.S., Chief Administrator, Union Territory, Chandigarh issue following orders. These orders shall come into effect from the date they are notified in the Official Gazette:—

“ 1. The ground floor of existing SCO/SCF shall be allowed to have a depression up to 4'-0” (1.21 m) o the ground floor to accommodate mezzanine floor as per norms subject to structural stability and provision of minimum permissible height in conformity with building rules and the same shall be examined on case to case basis in view of structural stability of the building in question and the adjoining buildings. The mezzanine floor will not be enclosed by glazing/walls and shall have only parapet/railing.

A ramp of minimum 4'-6” (1.37 m) width after leaving a gap of minimum 1.37 m distance from entrance shall be provided from corridor floor level to lower ground floor level so as to create barrier free environment for persons with disabilities. No toilet/water point shall be allowed in depressed floor.

2. All public buildings on plot sizes of 1 acre and above shall display the building plans within the site at an appropriate location clearly highlighting the entiy, exit, fire escape routes and staircases, corridors, public areas general convenience, essential services”.

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